

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20735 OF 2009

Between:

1. Gudur Narsing Rao, S/o.late Jangaiah, aged about 31 years, Sarpanch Solipet Village, Shabad Mandal, Ranga Reddy District.
2. Ch.Satyanarayana Reddy, S/o.late Anantha Reddy, aged about 40 years, Sarpanch President, Sarpanches State Association, Devuni Erravalli Village, Chevella Mandal, Ranga Reddy District.
3. A.Babaiah, S/o.Balaiah, aged about 50 years, MPTC Member, Choulapally, Farooq Nagar (Shad Nagar) Mandal, Ranga Reddy District.

...PETITIONERS

AND

1. The State of Andhra Pradesh, Rep. by its Prl. Secretary, Panchayat Raj and Rural Development Dept. Secretariat, Hyderabad.
2. The Commissioner of Panchayat Raj & Rural, Development, Government of Andhra Pradesh, Urdu Galli Lane, Himayatnagar, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ or order more particularly one in the nature of Writ of Mandamus declare the G.O.Ms.No.271 Panchayat Raj and Rural Development (RD-II) Department, dated 8.9.2009 in so far as entrusting the works to be executed under National Rural Employment Guarantee Scheme to the Monitoring Committees constituted at Gram Panchayat Level of INDIRAMMA Programme, as illegal, arbitrary and contrary to the provisions of the National Rural Employment Guarantee Act, 2005.

I.A. NO: 1 OF 2009(WPMP. NO: 27015 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the G.O.Ms.No.271 Panchayat Raj & Rural Development (RD-II) Department, dated 8.9.2009 in so far as entrusting the works to be executed under National Rural Employment Guarantee Scheme to the Monitoring Committees constituted at Gram Panchayat Level of INDIRAMMA Programme, pending disposal of the above writ petition.

**Counsel for the Petitioners: SRI SRINIVAS DAMMALAPATI &
SRI VIMAL VARMA**

**Counsel for the Respondents: Ms. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.20735 of 2009

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Vimal Varma, learned counsel appears for the petitioners.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj appears for the respondents.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

SECTION OFFICER

To,

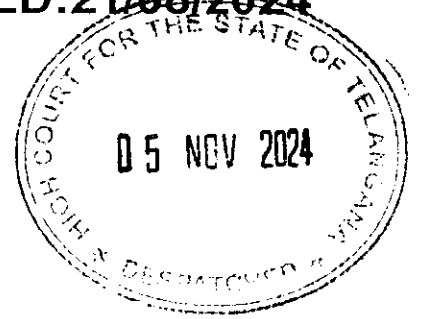
1. One CC to SRI VIMAL VARMA, Advocate [OPUC]
2. Two CCs to Ms. SHAZIA PARVEEN, GP for Panchayat Raj and Rural Development, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

MP
GJP



HIGH COURT

DATED: 21/08/2024



ORDER

WP.No.20735 of 2009

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

⑥ VLW
27/9/24